

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Cr1.)..... CRLMP
23324/2014

No(s).

(Arising out of impugned final judgment and order dated 22/10/2013
in CRLA No. 2927/1982 passed by the High Court Of Judicature at
Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

CHHANGA & ANR.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 05/12/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Gaurav Dhingra, Adv.
Mr. Bharti Tyagi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned. Issue notice.

Tag with SLP(Cr1)No.4361/2014.

[O.P. SHARMA]
COURT MASTER[INDU BALA KAPUR]
COURT MASTER

Signature Not Verified

Digitally signed by
Om Parkash Sharma
Date: 2014.12.06
12:33:28 IST
Reason: